

C O N T E N T S

**Fifteenth Series, Vol. XXXVII, Fifteenth Session, 2014/1935 (Saka)
No.11, Wednesday, February 5, 2014/Magha 16, 1935 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Wednesday, February 5, 2014/Magha 16, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

MADAM SPEAKER: Now, the National Anthem.

NATIONAL ANTHEM

The National Anthem was played.

11.01 hrs.

OBITUARY REFERENCES

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of four of our former Members Shri M.M. Hashim, Shri P.K. Ghosh, Shri Deepak Kumar and Shri Pius Tirkey.

Shri M.M. Hashim was a Member of the Fifth and Sixth Lok Sabhas from 1971 to 1979 representing the Secunderabad Parliamentary Constituency of Andhra Pradesh. He was a Member of Rajya Sabha from 1990 to 1996.

Shri Hashim was also a Member of the Andhra Pradesh Legislative Assembly and served as Minister in the Government of Andhra Pradesh.

Shri M.M. Hashim passed away on 22nd December, 2013 in Washington at the age of 92.

Shri P.K. Ghosh was a Member of the Third, Fourth and Fifth Lok Sabhas from 1962 to 1977 representing the Ranchi Parliamentary Constituency of the then State of Bihar.

Shri Ghosh served as a Member of the Joint Committee on Offices of Profit, Estimates Committee, Committee of Privileges and Select Committee on Central Excise Bill.

Shri P.K. Ghosh passed away on 25th December, 2013 at Ranchi at the age of 86.

Shri Deepak Kumar was a Member of the Thirteenth Lok Sabha from 1999 to 2004 representing the Unnao Parliamentary Constituency of Uttar Pradesh.

Shri Deepak Kumar served as a Member of the Committee on Industry during the Thirteenth Lok Sabha.

Shri Kumar was also a sitting Member of the Uttar Pradesh Legislative Assembly.

Shri Deepak Kumar passed away on 24th January, 2014 at New Delhi at the age of 48.

Shri Pius Tirkey was a Member of the Sixth, Seventh, Eighth, Ninth and Tenth Lok Sabhas from 1977 to 1996 representing the Alipurduar Parliamentary Constituency of West Bengal.

Shri Tirkey served as a Member of the Committee on Petitions and the Committee on Public Undertakings. He was also a Member of the Consultative Committee of the Ministry of Planning; Home Affairs and Commerce and Tourism.

Shri Pius Tirkey passed away on 25th January, 2014 in New Delhi at the age of 85.

We deeply mourn the loss of our colleagues, and I am sure the House would join me in conveying our condolences to the bereaved families.

Hon. Members, on 21 November, 2013, the roof of a supermarket located in a suburb of Latvian capital Riga collapsed. The disaster killed 54 people and another 41 were injured. We express our deepest condolences for the loss of precious lives.

We strongly condemn the dastardly terrorist attacks against civilians in the Russian capital of Volgograd in December, 2013, and express our deepest condolences on the loss of precious innocent lives.

Hon. Members, in a tragic incident, 26 persons including two children were killed and several others injured when a fire broke out in a bogie of the

Nanded-Bangalore Express in Anantapur district of Andhra Pradesh on 28 December, 2013.

On 2 January, 2014, 27 passengers died and 18 others were injured when a State transport bus fell into a 400 feet deep ravine in the Malshej Ghats about 125 kilometers from Mumbai.

In another incident, at least 31 people were killed when an under construction building collapsed in Panaji, Goa on 4 January, 2014.

On 18 January, 2014, 18 people lost their lives and over 40 others suffered injuries in a stampede in Mumbai.

In yet another accident, at least 21 persons drowned when a tourist boat carrying them capsized between Ross Island and North Bay near Port Blair in Andaman on 26 January, 2014.

The House expresses its profound sorrow on these unfortunate incidents which have brought pain and suffering to the bereaved families and wishes the injured a speedy recovery.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.06 hrs.

The Members then stood in silence for a short while.

MADAM SPEAKER: Now, Question hour.

Q.No.201 – Shri Eknath Gaikwad.

... (Interruptions)

11.07 hrs.

At this stage Dr. Baliram and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए।

...(व्यवधान)

11.07 ¼ hrs

At this stage, Shri S.P.Y. Reddy and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

अध्यक्ष महोदया : यह क्या हो रहा है? यह अंतिम सत्र है।

...(व्यवधान)

11.07 ½ hrs

At this stage, Shri Khagen Das, Shri Pon nam Prabhakar and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

MADAM SPEAKER: This is the last Session.

... (Interruptions)

अध्यक्ष महोदया : यह क्या कर रहे हैं?

...(व्यवधान)

अध्यक्ष महोदया : अपनी सीट पर जाकर बैठिए ।

...(व्यवधान)

अध्यक्ष महोदया : आप क्यों आ गए? आपको क्या हो गया है?

...(व्यवधान)

अध्यक्ष महोदया : अपनी सीट पर जाइए ।

...(व्यवधान)

अध्यक्ष महोदया : पन्द्रहवीं लोक सभा का अंतिम सत्र है । This is the last Session. What is all this?

...(व्यवधान)

अध्यक्ष महोदया : यह सब करने से क्या होगा?

...(व्यवधान)

अध्यक्ष महोदया : यह क्या कर रहे हैं? क्या अभी प्रश्न काल चलने नहीं देंगे?

...(व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलाइए।

...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 Noon.

11.09 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

12.0 ¼ hrs

At this stage, Dr. Baliram, Shri O.S. Manian, Shri M. Venugopala Reddy, Shri S.P.Y. Reddy, Shri Y.S. Jagan Mohan Reddy, Shri Ponnambhakkar and some other hon. Members came and stood on the floor near the Table.

12.0 ½ hrs.**PAPERS LAID ON THE TABLE**

MADAM SPEAKER : Now papers to be laid.

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2012-2013.

(Placed in Library, See No. LT 10459/15/14)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2012-2013.

(Placed in Library, See No. LT 10460/15/14)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2012-2013, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 10461/15/14)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2012-2013.

(Placed in Library, See No. LT 10462/15/14)

- (5) A copy of the Andaman and Nicobar Khadi and Village Industries Board (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. 196/2013/No. 166/2003/F. No. 50-560/2000-Dev.I in Andaman and Nicobar Extraordinary Gazette dated 27th August, 2013 issued under Section 38 of the

Andaman and Nicobar Islands Khadi and Village Industries Board Regulation, 1988.

(Placed in Library, See No. LT 10463/15/14)

(6) A copy of the Khadi Mark Regulations, 2013 (Hindi and English versions) published in Notification No. G.S.R. 498(E) in Gazette of India dated 22nd July, 2013 under Section 28 of the Khadi and Village Industries Commission Act, 1956.

(Placed in Library, See No. LT 10464/15/14)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2012-2013 under sub-section (4) of Section 25 of the Right to Information Act, 2005.

(Placed in Library, See No. LT 10465/15/14)

(2) A copy of the Central Administrative Tribunal (Group 'A' Posts) Recruitment (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 3(E) in Gazette of India dated 2nd January, 2013 under sub-section (1) of Section 37 of the Administrative Tribunals Act, 1985.

(Placed in Library, See No. LT 10466/15/14)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

(i) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2013 published in Notification No. G.S.R. 601(E) in Gazette of India dated 6th September, 2013.

(ii) The Indian Administrative Service (Pay) Third Amendment Rules, 2013 published in Notification No. G.S.R. 602(E) in Gazette of India dated 6th September, 2013.

- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2013 published in Notification No. G.S.R. 603(E) in Gazette of India dated 6th September, 2013.
- (iv) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2013 published in Notification No. G.S.R. 604(E) in Gazette of India dated 6th September, 2013.
- (v) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2013 published in Notification No. G.S.R. 605(E) in Gazette of India dated 6th September, 2013.
- (vi) The Indian Police Service (Pay) Amendment Rules, 2013 published in Notification No. G.S.R. 606(E) in Gazette of India dated 6th September, 2013.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2013 published in Notification No. G.S.R. 607(E) in Gazette of India dated 6th September, 2013.
- (viii) The Indian Police Service (Pay) Second Amendment Rules, 2013 published in Notification No. G.S.R. 608(E) in Gazette of India dated 6th September, 2013.
- (ix) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2013 published in Notification No. G.S.R. 609(E) in Gazette of India dated 6th September, 2013.
- (x) The Indian Forest Service (Pay) Amendment Rules, 2013 published in Notification No. G.S.R. 610(E) in Gazette of India dated 6th September, 2013.
- (xi) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2013 published in Notification No. G.S.R. 611(E) in Gazette of India dated 6th September, 2013.

- (xii) The Indian Forest Service (Pay) Second Amendment Rules, 2013 published in Notification No. G.S.R. 612(E) in Gazette of India dated 6th September, 2013.
- (xiii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 2013 published in Notification No. G.S.R. 651(E) in Gazette of India dated 24th September, 2013.
- (xiv) The Indian Forest Service (Pay) Third Amendment Rules, 2013 published in Notification No. G.S.R. 652(E) in Gazette of India dated 24th September, 2013.
- (xv) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Rules, 2013 published in Notification No. G.S.R. 653(E) in Gazette of India dated 24th September, 2013.
- (xvi) The Indian Police Service (Pay) Third Amendment Rules, 2013 published in Notification No. G.S.R. 654(E) in Gazette of India dated 24th September, 2013.

(Placed in Library, See No. LT 10467/15/14)

(4) A copy each of the following Notifications (Hindi and English versions) under Article 320(5) of the Constitution of India:-

- (i) The Union Public Service Commission (Exemption from Consultation) Third Amendment Regulations, 2013 published in Notification No. G.S.R. 773(E) in Gazette of India dated 11th December, 2013.
- (ii) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2013 published in Notification No. G.S.R. 11(E) in Gazette of India dated 10th January, 2014.

(Placed in Library, See No. LT 10468/15/14)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10469/15/14)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathamik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10470/15/14)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the UEE Mission Delhi, Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the UEE Mission Delhi, Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10471/15/14)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan, Goa, for the year 2011-2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 10472/15/14)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2011-2012.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT 10473/15/14)

- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2012-2013, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2012-2013.

(Placed in Library, See No. LT 10474/15/14)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Gujarat, Gandhinagar, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Gujarat, Gandhinagar, for the year 2012-2013.

(Placed in Library, See No. LT 10475/15/14)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI JITIN PRASADA): Madam, on behalf of my colleague, Dr. Shashi Tharoor, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2012-2013.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2012-2013.

(Placed in Library, See No. LT 10476/15/14)

12.02 hrs.

RESIGNATION BY MEMBERS

MADAM SPEAKER: Hon. Members, I have to inform the House that the following Members have resigned from the membership of Lok Sabha:-

- (i) Shrimati Yashodhara Raje Scindia, elected Member from the Gwalior Parliamentary Constituency of Madhya Pradesh *vide* her letter dated 19 December, 2013. I have accepted her resignation with effect from 19 December, 2013.
 - (ii) Shri Kirodi Lal Meena, elected Member from the Dausa Parliamentary Constituency of Rajasthan *vide* his letter dated 19 December, 2013. I have accepted his resignation with effect from 19 December, 2013.
-

12.02 ½ hrs.

**BUSINESS ADVISORY COMMITTEE
54th Report**

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam, I beg to present the Fifty-fourth Report of the Business Advisory Committee.

12.03 hrs.

**COMMITTEE ON ESTIMATES
30th to 34th Reports**

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): Madam, I beg to present the following Reports (Hindi and English Versions) of the Committee on Estimates:

- (1) 30th Report* on 'National Film Archive of India' pertaining to the Ministry of Information and Broadcasting.
- (2) 31st Report* on the Action Taken by the Government on the Recommendations contained in the 21st Report of the Committee on Estimates (2012-13) on 'Tribal Welfare Schemes' pertaining to the Ministry of Tribal Affairs.
- (3) 32nd Report* on the Action Taken by the Government on the Recommendations contained in the 22nd Report of the Committee on Estimates (2012-13) on 'Performance of Sports Authority of India (SAI)' pertaining to the Ministry of Youth Affairs and Sports (Department of Sports).
- (4) 33rd Report* on the Action Taken by the Government on the Recommendations contained in the 23rd Report of the Committee on Estimates (2012-13) on 'Crop Diversification' pertaining to the Ministry of Agriculture (Department of Agriculture & Cooperation).
- (5) 34th Report on 'National Social Assistance Programme' pertaining to the Ministry of Rural Development (Department of Rural Development).

* 30th to 33rd Reports were presented to the Hon'ble Speaker on 4 January, 2014 under Direction 71A as the House was adjourned *sine-die* on 18 December, 2013 and the Speaker ordered the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.04 hrs.

**COMMITTEE ON PUBLIC UNDERTAKINGS
27th and 28th Reports**

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): Madam, I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) 27th Report on Joint Venture Operations of ONGC Videsh Limited based on Audit Report No. 28 of 2010-11 (Performance Audit).
 - (2) 28th Report on purchase of condensate at crude oil price by Oil & Natural Gas Corporation Limited based on Audit Para No. 13.5.1 of C&AG's Report No. 9 of 2009-10.
-

12.05 hrs.

**COMMITTEE ON PETITIONS
30th to 32nd Reports**

श्री खिलाड़ी लाल बैरवा (करौली धौलपुर): अध्यक्ष महोदया, मैं याचिका समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करना चाहता हूँ :

- (1) बेसिक ट्रेनिंग रेजीमेंट (बीटीआर), सशस्त्र कोर केन्द्र, अहमदनगर की सेना की भूमि से होकर नागरदेओल-भिंगर के ग्रामवासियों को आने-जाने के मार्ग का अधिकार दिए जाने के बारे में श्री दिलीप गांधी, संसद सदस्य लोक सभा से प्राप्त अभ्यावेदन के बारे में 30वां प्रतिवेदन।
 - (2) 'मध्य रेलवे में समूह घ पदों के लिए चिकित्सीय जांच में उपर्युक्त पाए गए उम्मीदवारों की नियुक्ति' के बारे में श्री आनंदराव अडसुल, संसद सदस्य लोक सभा से प्राप्त अभ्यावेदन के बारे में 31वां प्रतिवेदन।
 - (3) 'यवतमाल-मुर्तिजापुर-अचलपुर-पुलगांव की छोटी लाइन को बड़ी लाइन में बदलने तथा अन्य संबंधित मामलों' के बारे में श्री आनंदराव अडसुल, संसद सदस्य, लोक सभा से प्राप्त अभ्यावेदन के बारे में 32वां प्रतिवेदन।
-

12.06 hrs.

**STANDING COMMITTEE ON AGRICULTURE
56th Report**

श्री बसुदेव आचार्य (बांकुरा): अध्यक्ष महोदया, मैं कृषि मंत्रालय (कृषि और सहकारिता विभाग) से संबंधित 'कृषि जैव-सुरक्षा विधेयक, 2013' के बारे में कृषि संबंधी स्थायी समिति का 56वां प्रतिवेदन# (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करना चाहता हूँ।



This Report was presented to Hon'ble Speaker on 04 January, 2014 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.08 hrs.

**ELECTION TO COMMITTEE
National Khadi and Village Industries Board**

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): Madam, I beg to move:

“That in pursuance of Section 10 of Khadi and Village Industries Committee Act, 1956 read with rules 15 and 17 of Khadi and Village Industries Commission Rules, 2006 the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of National Khadi and Village Industries Board subject to other provisions of the said Act and the rules made thereunder.”... (*Interruptions*)

MADAM SPEAKER: The question is:

“That in pursuance of Section 10 of Khadi and Village Industries Committee Act, 1956 read with rules 15 and 17 of Khadi and Village Industries Commission Rules, 2006 the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of National Khadi and Village Industries Board subject to other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

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... (*Interruptions*)

12.09 hrs.

ANNOUNCEMENT BY THE SPEAKER
Motion of No-Confidence in Council of Ministers

MADAM SPEAKER: Hon. Members, I have received three notices of Motion of No-Confidence in the Council of Ministers from Shri V. Aruna Kumar, Shri Modugula Venugopala Reddy and Shri Konakalla Narayan Rao and others. I am duty bound to bring the notices before the House. Unless the House is in order I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Since the House is not in order I will not be able to bring the notices before the House.

12.10 hrs.

SUBMISSION BY MEMBERS

Re: Incidents of misbehaviour and killing of students of North-Eastern region in Delhi


श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष जी, मैं बहुत ही वेदना के साथ एक विषय इस सदन में उठाना चाहती हूं। मैं चाहती यह थी कि इस समय सदन में पूर्ण शान्ति होती क्योंकि नार्थ ईस्ट के लोगों को हमेशा से इस बात का दुख रहता है कि उनके साथ घटी हुई घटनाएं या उनके यहां घटी हुई घटनाएं दूरी के कारण देश की मुख्य धारा में छप नहीं पातीं, सुनी नहीं जातीं। आज मैं पूर्वोत्तर के उस छात्र की हत्या का मामला यहां उठाना चाहती हूं जो अभी कुछ दिन पहले हमें बहुत शर्मसार करके गया है। मुझे बहुत दुख के साथ कहना पड़ता है कि पूर्वोत्तर के छात्र-छात्राओं के साथ होने वाले दुर्व्यवहार की घटनाएं आए दिन सामने आ रही हैं। आपको याद होगा कि कोकराझार की हिंसा के बाद तो पूर्वोत्तर के छात्र-छात्राओं के साथ इतनी हिंसक घटनाएं घटी थीं कि पूरे देशभर से उन्होंने पलायन करना प्रारंभ कर दिया था। लेकिन उस समय भी संसद ने उस बात का संज्ञान लिया था और यहीं से एकमत, एक स्वर से हमने उनसे अपील की थी कि यह भारत आपका है, यह देश आपका है, हम आपको सुरक्षा का आश्वासन देते हैं, आप लौट आइए। उस अपील का असर भी हुआ था और वे बच्चे लौट आए थे। लेकिन अभी-अभी जो यह घटना घटी है, अरुणाचल प्रदेश के एक बच्चे नीडो तानिया का किसी को हेयर स्टाइल पसंद नहीं आया, इसलिए ताने दे-देकर उसे मार डाला। उसके बाद मणिपुर की दो छात्राओं के साथ दुर्व्यवहार किया गया।

अध्यक्ष जी, मैं कहना चाहती हूं कि ऐसा करने वाले यह भूल जाते हैं कि वह बच्चा उस अरुणाचल प्रदेश से आया था जिसका एक-एक नागरिक चीन के विरुद्ध भारत का प्रहरी बना हुआ है। अरुणाचल प्रदेश की इतनी बड़ी सीमा चीन के साथ लगती है। चीन उन्हें लोक-लुभावन वादे करके अपनी तरफ खींचता है। लेकिन ये अरुणाचल के हमारे नागरिक भारत माता की जय का नारा लगाते हुए उसे खदेड़ भगाते हैं। मैं पूछना चाहती हूं, ये बच्चे वहां से यहां क्यों आते हैं - क्योंकि वहां अच्छे शिक्षा संस्थान नहीं हैं, अस्पताल नहीं हैं, शिक्षा की सुविधाएं नहीं हैं। इसलिए वे अपना घर-बार छोड़कर दिल्ली में आते हैं। ...(व्यवधान) जब वे यहाँ आते हैं, तो अपना यौवन साथ लाते हैं, ...(व्यवधान) अपनी तहज़ीब साथ लाते हैं, अपनी संस्कृति साथ लाते हैं, अपना संगीत साथ लाते हैं। ...(व्यवधान) भारत की जिस विविधता पर हम गर्व करते हैं, दिल्ली वालों को इस विविधता को समझना होगा। ...(व्यवधान) उन्हें यह समझना होगा कि अगर



तीखी नाक वाला हिन्दुस्तानी है, तो चपटी नाक वाला भी हिन्दुस्तानी है। ...(व्यवधान) यदि गंगा-यमुना के तट पर बसने वाला हिन्दुस्तान है, तो ब्रह्मपुत्र के तट पर बसने वाला भी हिन्दुस्तान है। ...(व्यवधान) यह पूरा हिन्दुस्तान एक है। ...(व्यवधान) इसलिए मैं सरकार के नाते भी और पार्टियों के नाते भी कहना चाहती हूँ, यह हमारा फ़र्ज बनता है कि हम एक-एक बच्चे की यहाँ सुरक्षा करें। ...(व्यवधान) लेकिन मैं हैरान हूँ, दिल्ली सरकार के मुख्यमंत्री भी जंतस-मंतर पर धरने पर बैठे हैं और कांग्रेस के उपाध्यक्ष भी धरने पर बैठे हैं। ...(व्यवधान) दो सरकारें, यानी दिल्ली सरकार चलाने वाला भी धरने पर और केन्द्र की सरकार का नेतृत्व करने वाला भी धरने पर। ...(व्यवधान) आज तो मैं आश्चर्यचकित रह गयी, जब मुझे पता चला कि सरकार के राज्य मंत्री ने प्रश्नकाल स्थगन का नोटिस दे दिया। यह इस सरकार में अज़ूबी घटनाएँ हैं। ...(व्यवधान) कभी इसी सरकार के सांसद अपनी सरकार के खिलाफ अविश्वास प्रस्ताव का नोटिस देते हैं और कभी इनके राज्य मंत्री प्रश्नकाल स्थगन का नोटिस देते हैं। ...(व्यवधान) इस समय जो दृश्य आपके सामने है, उधर भी कांग्रेस के सांसद हैं, इधर भी कांग्रेस के सांसद हैं और वे कार्यवाही नहीं चलने दे रहे हैं। ...(व्यवधान) मैं आपके माध्यम से कहना चाहती हूँ, मैं सरकार से गुहार करती हूँ, इन बच्चों के लिए दिल्ली में अनेकानेक छात्रावास बनाये जाएँ ताकि ये बच्चे जो गलियों में रहने के लिए मज़बूर हैं, वे अपने छात्रावासों में रहें। ...(व्यवधान) वे छात्रावास ऐसे हों, जहाँ नार्थ-ईस्ट के साथ हरियाणा, पंजाब, उत्तर प्रदेश और बिहार के बच्चे भी रहें। ताकि मन की दूरियाँ खत्म हों, हम एक-दूसरे को समझ सकें। ...(व्यवधान) दूसरी बात, इन बच्चों को सुरक्षा दिलवायी जाए। ...(व्यवधान) सर्वदलीय बैठक में भाई शरद यादव जी ने कहा था कि हम लोगों की भी कोई जिम्मेदारी बनती है। ...(व्यवधान) मैं उन्हें बताना चाहती हूँ कि जिस दिन यह घटना घटी थी, उसी दिन मैंने ट्वीटर पर लिखा था कि भारतीय जनता पार्टी का एक-एक कार्यकर्ता अपने अगल-बगल रहने वाले नार्थ-ईस्ट के बच्चों को सुरक्षा प्रदान करे। ...(व्यवधान) मैं आज यहाँ विश्वास दिलाती हूँ कि मेरी पार्टी का एक-एक कार्यकर्ता उनको सुरक्षा प्रदान करेगा। ...(व्यवधान) लेकिन संसद से दिया हुआ आश्वासन बड़ा होता है। ...(व्यवधान) आप पीठ से भी उनको आश्वस्त कीजिए। ...(व्यवधान) उन बच्चों को सरकार सुरक्षा दे। ...(व्यवधान) सारे सांसद, अपनी-अपनी पार्टी के लोग उनको सुरक्षा दें ताकि वे बच्चे बहुत ही सुरक्षित रूप से यहाँ रह सकें। वे हिन्दुस्तान के बच्चे हैं। ...(व्यवधान) जो पूर्वोत्तर में सेवन-सिस्टर्स कहलाता है, उसमें अब सिक्किम भी मिल गया है। ये आठ बहनें, आपस में आठ बहनें नहीं हैं, ये हमारी आठ बहनें हैं। इन आठों बहनों को सुरक्षा देना हमारी जिम्मेदारी है। ...(व्यवधान) यह स्वर आज संसद से जाना चाहिए। ...(व्यवधान)

अध्यक्ष महोदया : डॉ. संजय जायसवाल, श्री देवजी एम. पटेल, श्री सी.आर. पाटिल, श्री राम सिंह कस्वां, श्री शिवकुमार उदासी, श्री गणेश सिंह, डॉ. किरीट प्रेमजीभाई सोलंकी, श्री जीतेन्द्र सिंह बुन्देला, श्री वीरेन्द्र कश्यप, श्री अर्जुन राम मेघवाल, श्रीमती दर्शना जरदोश, श्रीमती जयश्रीबेन पटेल, श्री महेन्द्रसिंह पी. चौहान, श्री दुष्यंत सिंह, श्री बालकृष्ण खांडेराव शुक्ल, श्री वीरेन्द्र कुमार, श्री अशोक अर्गल, श्री प्रेम दास राय, श्री अनुराग सिंह ठाकुर तथा श्री एम.बी. राजेश स्वयं को श्रीमती सुषमा स्वराज द्वारा उठाये गये मुद्दे से संबद्ध करते हैं।

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (श्री निनॉग ईरींग): ...(व्यवधान) अध्यक्ष महोदया, आपने मुझे पूर्वोत्तर राज्य के एक छात्र नीडो तानिया की पिटाई होने से मौत होने पर बोलने का अवसर दिया, इसके लिए मैं आपको तहेदिल से धन्यवाद देता हूँ। ...(व्यवधान) इस घटना से सारे देश में पूर्वोत्तर राज्यों के छात्र-छात्राएँ धरना और विरोध प्रदर्शन कर रहे हैं। ...(व्यवधान) मैं विपक्ष की नेता श्रीमती सुषमा जी का आभारी हूँ कि उन्होंने भी इस मुद्दे को उठाया। ...(व्यवधान) मेरी एक गुज़ारिश है कि इस घटना को राजनीतिक तौर पर न लेकर, इस समस्या को किस प्रकार हल किया जाए, इस पर विचार किया जाए। ...(व्यवधान) हमारे लिए यह एक चुनौती है। ...(व्यवधान) मैं जानता हूँ, जब पिछली बार भी एक्सोडस हुआ था, तो आपने इस बात को उठाया था और हमने भी साथ दिया था। ...(व्यवधान) उसी के कारण पूर्वोत्तर राज्य के बच्चों को भी एक आश्वासन मिला कि यहाँ हम भी उनके साथ हैं। ...(व्यवधान) लेकिन आज मैंने प्रश्नकाल स्थगित करने का प्रस्ताव इसलिए दिया था ताकि लोगों को जानकारी हो कि ...(व्यवधान) It is against the principles; it is against the precedents. ये जो बच्चे हैं, वे हमारे क्षेत्र से आए हैं, हमारे अरूणांचल से आए हैं, लोगों को पता होना चाहिए, लेकिन आदरणीय अध्यक्ष महोदया ने आश्वासन दिया कि वे मुझे बोलने देंगी, इसलिए मैंने उसको विद्यूँ किया। उस खेद के लिए मैं क्षमा चाहता हूँ। मैं आप सबको यह कहूँगा कि सिर्फ नीडो तानियाम या रिचर्ड लोहितम या दाना संगमा ही नहीं, ऐसे बहुत से उदाहरण हैं, जिनको अगर हम यहां कह डालें, तो लोग आश्चर्यचकित हो जाएंगे, क्योंकि जिस  से हमारे साथ, उत्तर-पूर्व के बच्चों के साथ जो व्यवहार हो रहा है, वह बहुत घिनौना है और हम उसका खण्डन करते हैं। हमारे देश को आजादी हुए 66 साल हो गए हैं, हम विश्व के सबसे बड़े प्रजातंत्र हैं, उसके बावजूद जो भेदभाव, जाति-पात और पूर्वोत्तर के बच्चों के साथ रेशियल डिसक्रिमिनेशन हो रहा है, यह सोचने योग्य, गंभीर बात है। इसलिए मैं सदन से दरखास्त करता हूँ कि हम एक सशक्त और सख्त कानून पारित करें ताकि ऐसी घटना भविष्य में न हो। मैं आप सभी के सामने एक प्रस्ताव रखना चाहता हूँ कि देश में सीबीएसई, एनसीईआरटी की जितनी किताबें हैं, उनमें पूर्वोत्तर राज्यों का इतिहास विषय में शामिल हो,

अन्य राज्यों के लोगों को पूर्वोत्तर राज्यों के विषय में जानकारी और जागरूकता हो। अंत में, पूर्वोत्तर के लोगों की जितनी ऐसी शिकायतें हैं, उनको गंभीरता से लिया जाए और उन पर शीघ्र ही निर्णय लिया जाए।

अध्यक्ष महोदया, मैं दिल से आपको धन्यवाद देता हूँ और शायद पूर्वोत्तर के लोग भी धन्यवाद देने में मेरे साथ शामिल होंगे।

मैडम, एक गीत है, जिसमें कहा गया है :

“हम सब भारतीय हैं, अपनी मंजिल एक है,
कश्मीर की धरती रानी है, सरताज हिमालय है,
सदियों से हमने इसको अपने खून से पाला है,
बिखरे तारे हैं हम, लेकिन झिलमिल एक है।”

हमें अपनी सोच को बदलना है, चाहे वह उत्तर को हो, दक्षिण का हो, पूर्व या पश्चिम का हो, हमें गर्व है कि हम सब हिन्दुस्तानी हैं। ...(व्यवधान)

SHRI PREM DAS RAI (SIKKIM): Madam, I would like to associate with the views of Shri Ninong Ering, expressed on the death of Shri Nido Taniam of Arunachal Pradesh.

श्री शरद यादव (मधेपुरा): अध्यक्ष जी, नॉर्थ-ईस्ट के बच्चे का जो कत्ल हुआ है, मैं चाहता हूँ कि पूरा सदन उसका कंडेमनेशन करे। देश की एकता के लिए यह घटना, नॉर्थ-ईस्ट के लोगों के साथ जो व्यवहार हो रहा है, उसकी पूरी सदन द्वारा निन्दा की जानी चाहिए और सारे देश से अपील करनी चाहिए कि किसी तरह से रंग-रूप या किसी इलाके के आदमी के साथ भेदभाव नहीं होना चाहिए। मैं आपसे कहना चाहता हूँ कि यह जो सदन बंद हो रहा है, इसके बारे में मेरी आपसे विनती है कि इस सदन के बंद होने से हम सभी लोगों ने यह बात कही थी, सुषमा जी ने, मैंने और सारे सदन ने कहा था कि इसका समाधान करिए। हम लोग 11 बजे आएंगे और पांच बजे जाएंगे और पहला प्रस्ताव होना चाहिए कि नॉर्थ-ईस्ट के बच्चे और नॉर्थ-ईस्ट के महिलाओं के साथ जो व्यवहार हुआ है, उसके बारे में सदन में कंडेमनेशन होना चाहिए। यह देश की एकता और अखण्डता का सवाल है। मैं आपसे विनती करना चाहता हूँ और यह प्रस्ताव करता हूँ कि पूरे सदन के नाम पर इस घटना की निन्दा होनी चाहिए। सरकार कोई हो, उसे पूरी तरह सचेत होना चाहिए, यह घटना कैसे हुई, कैसे उस बच्चे का कत्ल हुआ, पुलिस आज तक दोषी लोगों को पकड़ नहीं पाई। मेरी विनती है कि सारे सदन की तरफ से एक स्वर से इसकी घोर निन्दा, भर्त्सना होनी चाहिए। इन्हीं बातों के साथ मैं कहना चाहूंगा कि यह जो तेलंगाना और आंध्र प्रदेश की घटना है, इसका भी समाधान कीजिए। ...(व्यवधान) यह तीसरा सदन है जो चल नहीं पा रहा है। देश में बहुत वेदना और तकलीफ है

और जब सदन नहीं चलता है तो देश नहीं चलता है। हमें बहुत सारी चीजों पर बोलना था यही हमारी आपसे विनती है।

श्री बसुदेव आचार्य (बांकुरा): मैडम, 19 साल के अरुणाचल प्रदेश के छात्र के साथ जो घटना हाल ही में घटी है, उसके साथ मैं कहना चाहता हूँ कि पिछले कई साल से उत्तर पूर्वी क्षेत्र के जो छात्र और छात्राएँ यहां पर काम कर रहे हैं उनके साथ भेद-भाव का व्यवहार हो रहा है। दिल्ली में दो लाख से ज्यादा आबादी उत्तर-पूर्वी क्षेत्र के लोगों की है। हमने वर्ष 2009 में देखा कि किस तरह से नगालैंड की एक 7 साल की बच्ची के साथ गैंग-रेप हुआ। उसके बाद इसी दिल्ली शहर में वहां की एक 30 साल की महिला के साथ बलात्कार हुआ। हमने पिछले साल देखा कि जब कोंकराझार में घटना घटी थी उस समय किस तरह का व्यवहार किया गया। ... (*Interruptions*) This is nothing but racial discrimination. This racial discrimination is continuing for years together in spite of the assurance given by the Government on the floor of the House that there would not be any racial discrimination. ... (*Interruptions*) Every citizen of our country has the Fundamental Right to go to any part of the country, to reside in any part of the country and to work in any part of the country, but that right is being attacked, that right is being withdrawn. The situation is very serious. ... (*Interruptions*)

The Government must make a statement on the floor of the House about the discrimination which is being meted out to the people of the North-East - Arunachal Pradesh, Mizoram and Nagaland. This discrimination should be ended and the people of the North-East should not feel that they are discriminated against. ... (*Interruptions*)

MADAM SPEAKER: Shri Gurudas Dasgupta, Dr. Thokchom Meinya and Prof. Saugata Roy may kindly associate on this issue.

... (*Interruptions*)

MADAM SPEAKER: I have to tell the House that what has happened to the children of the North-East, who had come to Delhi, is deplorable and it should be condemned by the entire House. It needs to be condemned by the entire House and a clear message should go to the country that the Parliament of India and the Members of Lok Sabha are one in protecting the children and the people of the North-East. We should send this message everywhere.

... (*Interruptions*)

12.24 hrs.**MATTERS UNDER RULE 377 ***

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

... (*Interruptions*)

* Treated as laid on the Table.

(i) Need to set up a Silk Park in Arani in Tamil Nadu

SHRI M. KRISHNASSWAMY (ARANI): I would like to draw the attention of the Government regarding the dire need to take immediate steps to set up a Silk Park in Arani, which falls in my Arani Parliamentary Constituency in Tamil Nadu.

Arani is famous for silk sarees in the country. It is next to Kancheepuram Sarees. The weavers, in and around Arani, have good demand for silk sarees and handlooms. Regarding this, I gave a representation to the then Hon'ble Minister for Textiles, Shri Dayanidhi Maran and he assured me at that time that a Silk Park would be set up in Arani. He also visited the Arani area in my Constituency and on my representation, the concerned officials from Bangalore visited the Arani town and surveyed the land. But, nothing happened.

Keeping in view of the heavy demand and local weavers' interests, I raised this subject in Parliament and wrote to the Hon'be Minister for Commerce and Industry. He gave assurance on the floor of the House and the Hon'ble Speaker also intervened in the matter and directed the concerned Minister to solve this problem.

Hence, I request the Government to set up a Silk Park in Arani to benefit the thousands of families of Arani and also to protect the silk industry in and around the area before the election code of conduct comes into force.

(ii) Need to accord approval to Metro Rail Project for Nagpur and also increase the share of contribution of Central Government to 40% for Metro Rail Projects for non-metro cities

SHRI VILAS MUTTEMWAR (NAGPUR): I wish to present a very important issue concerning the city of Nagpur. It was decided to provide Metro Rail facility in a city like Nagpur much before such a scheme was conceived for cities having a population of one million or more. Unfortunately, no concrete steps were taken to implement this scheme in Nagpur to eliminate transport bottlenecks. In fact, such a scheme should have been fervently implemented to fulfill the long aspirations of the people of Nagpur as it will ensure that prevention is better than cure if overriding priority to implement this important project is accorded and the share of the Central Government be increased to 40% for non-metro cities with a view to facilitate the implementation of such projects.

Nagpur is one of the important cities in the country which is developing fast industrially. Unfortunately, the transport network has not increased to the same extent to meet the increasing requirements of this city having a population of over 40 lakhs. Therefore, metro rail network in a centrally located place like Nagpur deserved an overriding priority to meet the transport needs of the city.

Keeping these aspects in view and with the objectives of providing fast, safe and efficient transport system for movement, the State Government of Maharashtra has since approved the proposal of providing Metro Rail facility in Nagpur at an estimated cost of Rs.8000 crore and submitted the same to the Union Ministry of Urban Development.

As per the existing arrangement, 20% cost of the project is to be met by the State Government, to which they have agreed, 20% by Central Government under JNNURM scheme and 10% by the local authorities. Since the local bodies find it extremely difficult to raise their share of money due to the acute financial position, it was proposed that in order to make the project viable the share of the Central Government under JNNURM need to be raised to 40% for non-metro cities. The

remaining 40% of the cost of the project can be met by way of private participation.

In view of the above, I would urge upon the Government to accord the necessary approval to this important project on priority basis and also agree to increase its share of contribution to 40% for non-metro cities like the one in Nagpur.

(iii) Need to ban illegal mining activity in Aravali region in Haryana, Rajasthan and Uttar Pradesh

श्री अवतार सिंह भडाना (फ़रीदाबाद): मेरा संसदीय क्षेत्र फरीदाबाद एनसीआर से लगा हुआ है । एनसीआर से लगे हरियाणा, राजस्थान और उत्तर प्रदेश राज्य के कई जिले जो अरावली पर्वतमाला या उसकी तराई पर बसे हुये हैं, इस क्षेत्र में खनन माफिया द्वारा अवैध खनन कई वर्षों से जारी रहने के कारण अब तक केन्द्र सरकार और राज्य सरकार को हजारो करोड़ रुपये के राजस्व का नुकसान हो चुका है और पर्यावरण को भारी क्षति हो रही है ।

पर्यावरण को बचाने के लिए उच्चतम न्यायालय ने खनन पर पाबंदी लगा रखी है और 10 साल पहले एक सी.ई.सी. कमेटी का गठन किया था ताकि अवैध खनन पर रोक लगाई जा सके और खनन के लिए एरिया चिन्हित किया जाये और पर्यावरण को कोई नुकसान न हो । लेकिन अभी तक इस पर कोई कार्यवाही नहीं हुई है । पाबंदी के कारण सरकारी खनन बंद है लेकिन अवैध खनन जारी है । पिछले 10 सालों में जितने भी निर्माण कार्य उक्त राज्यों में हुये हैं, उसके निर्माण में 10 रुपये का माल 200 रुपये में बिका है । जिस कारण केन्द्र और राज्यों को भारी राजस्व का नुकसान हुआ है ।

मेरी मांग है कि अवैध खनन पर तुरंत रोक लगाई जाये और सरकार के माध्यम से खनन शुरू कराया जाये ताकि सरकार को राजस्व प्राप्त हो सके और गरीब जनता को रोजगार प्राप्त हो सके ।

(iv) Need to review the recommendations of Dr. K. Kasturirangan Report on Western Ghats

SHRI M.I. SHANAVAS (WAYANAD): The Western Ghats is a mountain range and an important geological landform spread along the west coast of India. The Western Ghats extend over 1500 Kilometers and traverse through six States - Tamil Nadu, Karnataka, Goa, Maharashtra, Gujarat and Kerala. The Ministry of Environment and Forests constituted a Committee headed by Prof. Madhav Gadgil to study about preservation of ecology, environment development and sustaining the ecosystem of the Western Ghats, keeping in view the rich and unique biodiversity. Prof. Madhav Gadgil submitted a report to the Government of India with stringent conditions, affecting lakhs of farmers in the region. It is learnt that all six States objected vehemently to the proposal by Prof. Madhav Gadgil due to its anti-agrarian stance. By taking cognizance of the objections raised, the Ministry of Environment and Forests appointed another Committee headed by Dr Kasturirangan. The report by Dr. Kasturirangan was submitted to the Ministry on the 16th of April, 2013. Kasturirangan report also contains several objectionable and unreasonable recommendations and suggestions which will adversely affect lakhs of people living in the hilly regions of Kerala. If Kasturirangan report is implemented in toto, it will impair the lives of farmers beyond redemption and bring all developmental activities in the region to a complete halt.. With the Kasturirangan report having identified 123 villages as ecologically sensitive areas, it is feared that all developmental works will be stalled and result in eviction of farmers from their land and create a social chaos of unimaginable proportions.

On 14th of November, 2013, a notification was issued by the Ministry of Environment and Forests that they are implementing the Kasturirangan report and as a preliminary step, they are banning five items included in the Red Category Industries.

The Red Category Industries include hospitals and dairy farms. Such impractical inclusion of important services and activities is a total injustice to the people.

Hence I would request the Union Government and the ministry of Environment and Forests to consider the following points for most favorable and immediate action :-

- (1) To immediately withdraw and cease all and any steps taken to implement the Kasturirangan report.
- (2) The Government of Kerala may be given six months' time to gather statements of objections from people of the affected areas and to present the same for consideration to the Ministry of Environment and Forests.
- (3) Hospitals and dairy farms must be excluded from Red Category Industries.
- (4) The Ministry of Environment and Forests should be directed to issue a clarification on the following points:
 - (a) That no fanner will be evicted
 - (b) There will not be any restrictions on sale or transfer of properties
 - (c) There will be no restrictions further on cutting of trees from their home boundaries
 - (d) No restrictions on infrastructure development related activities.
 - (e) As stated by Dr Kasturirangan report itself, the ecologically sensitive area should be only included where the population density is lower than 100 persons/km².

I would further request the Union Government to urgently intervene in this matter and take all necessary steps to alleviate the crisis and bring justice to all suffering from the recommendations of the Kasturirangan report.

(v) Need to set up Anti-narcotics special action force in every state to contain the menace of drug and alcohol abuse among school children in the country

SHRI P.T. THOMAS (IDUKKI): I draw the attention of the Government towards the prevalence of drug and alcohol abuse among school children in the country. It is a matter of concern that alcohol and drug abuse are increasing among students. Well-developed drug network functions around schools and colleges for supply of drugs. There is an ever increasing need to be vigilant against these anti-social elements and to take appropriate action. A national level approach is needed to prevent this evil with the support of educational institutions, police force, parents and the society. Functioning of Anti-narcotic clubs should be strengthened in schools and colleges for creating awareness among children. I also request the Government to set up Anti-narcotics special action force in every state.

(vi) Need to set up an Armed Forces Medical College at Kozhikode in Kerala

SHRI M.K. RAGHAVAN (KOZHIKODE): It has been reported that a large number of vacancies of officers exist in the army. This will definitely jeopardise our defence preparedness. We should ensure more in-take, albeit through short service commission. The defence is also short of medical officers. I would suggest that the defence services should ensure to establish more Medical Colleges so that it can have better intake of medical officers. Kozhikode, my constituency is an ideal location to have one such college. It has sufficient defence land and additional government land is also available in the vicinity. With sea on one side and the Western Ghats on the other, it has all the ingredients for establishment of a defence institute. Besides it is also easily accessible by air, rail and road. In fact, there is no defence medical college in the south. So I urge that a medical college should be established at Kozhikode. I am sure the Government of Kerala would also extend all possible assistance required for the purpose.

(vii) Need to provide Central assistance for Metro Rail Project between Ahmedabad and Gandhinagar in Gujarat

SHRI HARIN PATHAK (AHMEDABAD EAST): Government of Gujarat has planned to strengthen urban transportation in and around the Mega City of Ahmedabad. A project has been conceived to link Gandhinagar and Ahmedabad through Metro Rail. This would be implemented through a Special Purpose Vehicle, a wholly State-owned MEGA Co. Ltd incorporated under the Companies Act, 1956 which is fully functional. The State Government is committed to the Project and has engaged Delhi Metro Rail Corporation (DMRC) as Technical Consultants. Metro Rail is likely to cover about 76 kms and in the initial phase the estimated cost is about Rs.15000 crores at current market price. Substantial amount of money has already been spent on the project development and further financial assistance would be provided through state budgetary provision. However viability of the project depends on substantial financial support to the project in the form of Central Assistance which is at least to the tune of 25% of the Project Cost. The State Government also envisages providing Metro Rail link to other cities also in the upcoming years. I, therefore, request the Hon'ble Minister of Urban Development to earmark and release the substantial central assistance for this mega Metro Rail Project between Ahmedabad and Gandhinagar.

(viii) Need to augment railway services and railway connectivity to Northern part of Bihar

श्री राधा मोहन सिंह (पूर्वी चम्पारण): भारतीय रेल हमारी जीवन रेखा है। मध्यपूर्व रेलवे एक महत्वपूर्ण जोन है। जिसकी रेल लाइनें उत्तर बिहार की नेपाल सीमा क्षेत्र से लगी हुई है। उत्तर बिहार की राजधानी कही जाने वाली मुजफ्फरपुर जंक्शन से मेहसी, चकिया, पीपरा, जीवधारा, बापूधाम मोतिहारी स्टेशनों से गुजरती हुई गाड़ियां नेपाल की ओर भी जाती है और दिल्ली भी आती है। उपरोक्त स्टेशनों पर यात्री सुविधा का घोर अभाव है। पहुंच पथों की हालत जर्जर है, इनके निर्माण की आवश्यकता है। चकिया रेलवे स्टेशन एक आदर्श एवं बी ग्रेड सुविधा प्राप्त स्टेशन है। यहां पर मुजफ्फरपुर-आनन्दविहार, गरीब स्थ, मुजफ्फरपुर-पोरबंदर एक्सप्रेस, मुजफ्फरपुर-मडुवाडीह एक्सप्रेस, जनसाधारण एक्सप्रेस का ठहराव आवश्यक है। पीपरा जैसे अतिमहत्वपूर्ण स्टेशन पर भी जो गाड़ी गोरखपुर से हाजीपुर जाती है उसका ठहराव होना चाहिए। सप्तक्रांति रेल गाड़ी जो मुजफ्फरपुर से दिल्ली आती है, इस मार्ग से गुजरने वाली एक महत्वपूर्ण गाड़ी है। जो किसी मायने में किसी प्रीमियम ट्रेन से कम नहीं है। इस महत्वपूर्ण मार्ग से राजधानी, दुरान्तो, जैसे कोई अन्य द्रुतगामी गाड़ी नहीं चलती है। सरकार से मुरा अनुरोध है कि सप्तक्रांति ट्रेन में प्रथम, द्वितीय एवं तृतीय श्रेणी की ए.सी. बोगियां जोड़ी जाएं तथा इस रेल खंड पर दिल्ली की ओर जाने के लिए एक और द्रुतगामी ट्रेन चलाई जाए।

(ix) Need to undertake construction of Road over-bridge on level crossing Nos. 72-A and 76-A in Chandauli parliamentary Constituency in Uttar Pradesh under Mugalsarai – Gaya Railway Division

श्री रामकिशुन (चन्दौली): मेरे संसदीय क्षेत्र चन्दौली स्थित पूर्व-मध्य रेलवे के मुगलसराय-गया रेल खण्ड पर समपार संख्या-72/ए तथा 76/ए पर आर.ओ.बी. (सड़क उपरी पुल) का निर्माण कराए जाने की स्वीकृति रेल बजट 2013-14 में शामिल किया गया है। यह आर.ओ.बी. उत्तर प्रदेश राज्य सरकार, डीएफसीसी तथा रेल मंत्रालय की सहभागिता के आधार पर निर्माण होना है। लेकिन अभी तक निर्माण कार्य प्रारंभ नहीं कराया जा सका है। स्वीकृति मिलने के बाद अभी तक रेलवे द्वारा सड़क उपरी पुल के निर्माण के लिए इन दोनों स्थानों पर रेलवे द्वारा निर्माण से संबंधित किसी तरह की गतिविधि आरंभ नहीं किए जाने से स्थानीय जनता में रोष व्याप्त है।

अतः भारत सरकार से मेरी मांग है कि जनहित में मुगलसराय-गया रेल खण्ड पर स्थित समपार संख्या-72/ए तथा 76/ए पर आर.ओ.बी. (सड़क उपरी पुल) का निर्माण कराए जाने के लिए धन उपलब्ध कराते हुए आवश्यक सकारात्मक कदम उठाने हेतु दिशा-निर्देश जारी करने का कार्य रेल मंत्रालय करे जिससे वर्तमान में स्थानीय नागरिकों को हो रही असुविधा से उन्हें राहत दिलाई जा सके।

(x) Need to pass the Prevention of Communal Violence Bill in Parliament

डॉ. शफीकुर्रहमान बर्क (सम्भल): मैं सरकार का ध्यान मुल्क में बरसों से होने वाले फिरकेवाराना दंगों की तरफ दिलाना चाहता हूँ। बरसों से मुसलमान इन दंगों की वजह से तशद्दुद की आग में झुलस रहा है। इसके अलावा दूसरी अकलियती कौमों भी बरसों से इस आग में झुलस रही है। सरकार कई सालों से दंगा विरोधी बिल लाने की बात कर रही है पर अभी तक नहीं ला पाई है। यह इस सरकार का आखिरी संसद सत्र है। अकलियती कौमों को इस सरकार से दंगाविरोधी बिल लाने की बहुत उम्मीदें हैं।

इसलिए मैं सरकार से पुरजोर मांग करता हूँ कि सरकार इसी संसद सत्र में 'दंगा विरोधी बिल' लाए और उसे पास कराए।

(xi) Need to review the decision to privatize airports belonging to the Airports Authority of India

PROF. SAUGATA ROY (DUM DUM): The Government of India has decided to privatize six airports belonging to the Airports Authority of India. These airports are Kolkata, Chennai, Lucknow, Jaipur, Ahmedabad and Guhawati. Of these, Kolkata and Chennai airports were modernized recently at a cost of Rs. 2300 crores and Rs. 2100 crores respectively. The privatization would mean handing over public assets to private parties. This is being strongly opposed by all unions and associations of the Airport Authority. The Unions have even given a call for strike ballot against this decision for privatization. In this situation, I would urge the Government to reconsider the decision or keep it in abeyance till the elections are over.

(xii) Need to expedite four-laning of National Highway No. 67 between Nagapattinam and Thanjavur in Tamil Nadu

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): I would like to draw the kind attention of the Hon'ble Minister of Road Transport and Highways to the delay in development of National Highway No. 67 between Nagapattinam and Thanjavur. The NHAI took up 4 laning of this stretch in 2009. Unfortunately, since there was no response from bidders, the NHAI subsequently restructured the project to 2 lanes with paved shoulders in 2012-13. No progress was achieved, as the private developers did not show much interest for this truncated project as well as BOT mode. Presently, the Government of Tamil Nadu has not responded to the request of NHAI in January, 2013 for State Support Agreement (SSA) to enable them to take up the project on EPC mode. The development of this stretch will definitely improve the infrastructure of the State and be instrumental for the economic advancement of the State. Absence of State Support Agreement (SSA) for the project is, therefore, necessitated NHAI to take up the project without further delay.

I, therefore, urge upon the Union Government to impress upon the Tamil Nadu Government to take up the case with NHAI immediately by furnishing the State Support Agreement at the earliest for four-laning of National Highway No. 67 between Nagapattinam and Thanjavur.

I would also like to urge upon the Union Government to instruct the NHAI to take up this people-friendly project on its own on top priority basis if the Tamil Nadu Government fails to furnish the State Support Agreement.

(xiii) Need to open a new Passport Seva Kendra at Palakkad in Kerala

SHRI M.B. RAJESH (PALAKKAD): I would like to draw the attention of the Government to a very important issue pertaining to the Palakkad District. At present the Regional Passport Office is situated at Malappuram and 40-42% applicants are from Palakkad. However, Palakkad has not yet been provided a Passport Seva Kendra. It is unfortunate despite having large number of applicants for passport, Palakkad is the only district where a Seva Kendra has not been provided. Moreover, the Passport Cell at Palakkad is not functioning currently and the applications are not accepted in Palakkad. This has caused immense difficulties to thousands of applicants. There is no rail connectivity between many parts of Palakkad District and Malappuram. Hence the applicants have to travel 150-300 kms to reach Malappuram. This is causing a lot of inconvenience and hardships to applicants. This can be resolved if a Passport Seva Kendra is set up either in District Headquarters or at Shoranur. As an immediate arrangement Government should take urgent steps to restart passport cell in District Police Office, Paiakkad. Hence I urge upon the Government to open a new Passport Seva Kendra at Palakkad at the earliest.

(xiv) Need to provide sufficient funds to the Super Speciality Hospital and Trauma Care Centre established at Government Mohan Kumaramangalam Medical College Hospital, Salem in Tamil Nadu

SHRI S. SEMMALAI (SALEM): A super speciality hospital and trauma care centre has been established at Government Mohan Kumaramangalam Medical College Hospital, Salem in Tamil Nadu, with the contribution of Rs. 100 crore from the Centre and Rs. 39.31 crore from the State of Tamil Nadu under a fully funded centrally sponsored scheme under Pradhan Mantri Swasthya Suraksha Yojana (PMSSY). This Super Speciality Hospital, functioning from 2012, is rendering excellent medical care services to the poor and the needy patients. This is the only hospital having received the certificate and is approved by Indian Green Building Counsel. This hospital incurs a recurring expenditure of Rs. 35 crore per annum. Under the existing MoU, the State Government has to bear the entire running expenditure and till date the Government of Tamil Nadu is bearing the recurring cost.

The State Government in an effort to strengthen the primary, secondary and tertiary care services, allocates substantial portion of funds and hence providing sufficient funds to this super speciality hospital proves to be difficult. Resource crunch is a stumbling block in running the super speciality hospital effectively. Being a centrally sponsored scheme the Government of India should not shirk its responsibility by merely providing capital cost alone, It is also the responsibility of the centre to bear the major part of the recurring expenditure, in order to turn the hospital into a centre of excellence in this region by proper upkeep & maintenance of quality medical services. Hence I request the Hon'ble Minister of Health and Family Welfare to provide sufficient funds and bear major part of the recurring expenditure in running the hospital in a full-fledged manner. I again request the centre to bear at least 60% of the recurring cost per annum with the State

Government shouldering the remaining portion of the expenditure, so that, this super speciality hospital with 10 super speciality wings consisting of 319 beds and a trauma care centre with 122 beds continues to cater to the people of Salem District and the 5 districts of western Tamil Nadu. I hope that the Hon'ble Minister will consider my fervent appeal and sanction the required fund at the earliest.

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 6th February, 2014 at 11.00 a.m.

12.25 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, February 6, 2014/Magha 17, 1935 (Saka).*
